

IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'FRIDAY-D' : NEW DELHI)

BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT
AND
SHRI BRAJESH KUMAR SINGH, ACCOUNTANT MEMBER

ITA No. 4661/Del/2019
Asstt. Year : 2015-16

M/s Dassault Systems SA, vs. DCIT, Circle 1(2)(2),
10, rue Marcel Dassault, CS 40501, International Taxation,
78946 Velizy Villacoublay Cedex, New Delhi
France Room No. 415, 4th floor,
(PAN: AADCD5443N) E-2 Block, Civic Centre,
New Delhi – 2
(Appellant) (Respondent)

Appellant by : Sh. Yishu Goel, Adv.
Respondent by : Sh. Om Prakash, Sr. DR.

Date of Hearing	25.07.2025
Date of Pronouncement	25.07.2025

ORDER

PER MAHAVIR SINGH, VICE PRESIDENT :

This appeal has been filed by the Assessee against the order dated 25.03.2019 passed u/s. 144C(1) r.w.s. 143(3) of the Income Tax Act, 1961 by the DCIT, Circle 1(2)(2), Int. Taxation, New Delhi for the assessment year 2015-16.

2. At the time of hearing, Ld. AR for the assessee submitted that the assessee wishes to withdraw the appeal filed by it as assessee has opted for Vivad Se Vishwas Scheme 2024 (DTVSV 2024) relating to

assessment year 2011-12. In this behalf, assessee has also filed Form 1 and received Form 2 from the department. Hence, it was requested that the appeal may be treated as dismissed being withdrawn.

3. Learned Senior DR has no objection.

4. Considering the aforesaid factual matrix, the captioned appeal is consigned to records and treated 'dismissed' as withdrawn.

Order pronounced in the Open Court on 25.07.2025.

Sd/-

**(BRAJESH KUMAR SINGH)
ACCOUNTANT MEMBER**

Sd/-

**(MAHAVIR SINGH)
VICE PRESIDENT**

Date: 01-08-2025

SRBhatnagar

Copy forwarded to: -

1. Appellant
2. Respondent
3. Assessing Officer
4. CIT
5. DR, ITAT

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Assistant Registrar, ITAT,
Delhi Bench